

Office Order No. 88 dated 08/09/2020 of Commercial Court, Asansol

Commercial Court Asansol <commercialcourtasansol@gmail.com>

Tue, Sep 8, 2020 at 3:05 PM

To: djpaschimbardhaman@gmail.com, dj.burdwan@gmail.com, djbirbhumcourt@gmail.com, djbankura@gmail.com, puruliadj@rediffmail.com, distjudge\_msd@yahoo.in

From :-  
Sri Sourav Bhattacharya  
Judge, Commercial Court, Asansol

Department.....English  
Date.....08/09/2020  
Serial No.....2232  
Collection No.....  
File No.....22-10 (Commercial)  
Class.....



- To :-
- i) The Ld. District Judge, Paschim Bardhaman.
  - ii) The Ld. District Judge, Purba Bardhaman.
  - iii) The Ld. District Judge, Murshidabad.
  - iv) The Ld. District Judge, Birbhum.
  - v) The Ld. District Judge, Purulia.
  - vi) The Ld. District Judge, Bankura.

Respected Sir (s),

Attached please herewith the office order no. 88 dated 08/09/2020 which speaks for itself. This is for your Honour's kind information with a request to upload it in the respective official website of the District Court.

Regards,

Yours truly,  
Sd/- Sourav Bhattacharya  
Judge, Commercial Court, Asansol

**Functioning of the Commercial Court at Asansol.pdf**  
848K

*Seen, upload the  
matter referred to.*  
  
08.9.20  
District Judge  
Paschim Bardhaman

**OFFICE OF THE JUDGE, COMMERCIAL COURT AT ASANSOL**  
**FOR THE DISTRICTS OF MURSHIDABAD, BIRBHUM, PURBA BARDHAMAN,**  
**PASCHIM BARDHAMAN, PURULIA AND BANKURA**

No. 88

Dated :- 08-09-2020

As per office Order No. 176 (G), Dated 05/09/2020, the Ld. District Judge, Paschim Bardhaman has been pleased to direct functioning of the Courts following Notification No. 3115-RG, Dated 31.08.2020 issued by the Hon'ble High Court.

The Presiding Officer of the Court is given the liberty to take the views of the Ld. District Judge as regards times of sitting.

Accordingly, the functioning of this court may be continued from this day in terms of the said Notification of the Hon'ble Court until further order in the following manner subject to the permission of the Ld. District Judge, Paschim Bardhaman regarding the sitting of the Court :-

- (i) Having regard to the COVID situation, unavailability of transport and attending circumstances, I propose to hold physical functioning of this Court for filing of new cases and hearing of ad-interim petition along with urgent matter of pending records including interim petition / application, if any, arguments, recording of evidence upon consent of both sides observing COVID protocol on all the working days commencing from 08.09.2020 subject to any declared / schedule holidays until further order(s).
- (ii) **Physical filing of new cases be permitted on all the working days from 11:00 A.M. to 01:30 P.M.**
- (iii) In view of the direction of the Hon'ble High Court, if any inconvenience is likely to be faced by the Ld. lawyers, litigants etc. in physically attending court proceedings during the lockdown having regard to the fact that this Court has jurisdiction in respect of the commercial suit / matters over six districts and to avoid overcrowding in court precincts, the court proceedings of extreme urgent matters may be conducted via video-conferencing like Vidyo application or other electronic medium in terms of Notification No. 1514-CPC dated 09.04.2020 on any working day.
- (iv) Whereas this Court is exercising jurisdiction over commercial suits / matters in respect of six districts, having regard to the convenience of the members of the respective BAR Association, the Ld. Advocates are at liberty to move the cases via video conferencing (virtual court) even after physical filing of the cases with an intimation in this regard to be sent to the official e-mail id of this Court.
- (v) In the prevailing circumstances, this Court will take up urgent matters through electronic medium only upon receipt of any urgent matter in the

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(2)

official email id of this Court or upon receipt of such prayer in the official e-mail id pursuant to physical filing of the case.

- (vi) Whereas the official email of this Court for receiving the urgent petition, documents etc. as per the Notification No. 1514-CPC dated 09.04.2020 is furnished hereunder :- [efilingasansolcommercialcourt@gmail.com](mailto:efilingasansolcommercialcourt@gmail.com).
- (vii) Whereas any urgent matter is sought to be moved on the schedule date(s), requisites steps must be taken by the stakeholders in terms of the Notification No. 1514-CPC dated 09.04.2020 and for further details, one may seek information from the aforesaid staff over phone.

<u>Name of the Staff</u>	<u>Designation</u>	<u>Phone No</u>
Abhimunya Paul	Data Entry Operator	9932945002
Supriya Chatterjee	Data Entry Operator	8759612076
Rana Chowdhury	Data Entry Operator	9434889890

- (viii) Whereas in order to inform the Bar Association of the respective six districts (where this court is exercising jurisdiction over matters under Commercial Courts Act, 2015, as amended), it would be appropriate to upload this office order in the respective official websites of the said District Courts subject to the permission of the respective Ld. District Judges.

Inform accordingly.

*Sd/-*  
Judge, Commercial Court  
Asansol  
Judge  
Commercial Court  
at Asansol

No. 168, 168/1 to 168/6

Dated :- 08-09-2020

Copy forwarded for kind information to:

1. The Ld. Registrar, Commercial Courts Division, the Hon'ble High Court at Calcutta – with a prayer to request the respective Ld. District Judges of the said six districts to upload this office order in their respective official website.
- ✓ 2. The Ld. District Judges with a request to upload this office order in the official website of the respective District Court :-
  - (a) The Ld. District Judge, Paschim Bardhaman,
  - (b) The Ld. District Judge, Purba Bardhaman,
  - (c) The Ld. District Judge, Murshidabad,
  - (d) The Ld. District Judge, Bankura,
  - (e) The Ld. District Judge, Birbhum,
  - (f) The Ld. District Judge, Purulia.

*Souven Bhattacharya*  
Judge, Commercial Court  
Asansol  
Judge  
Commercial Court  
at Asansol